

sions of the Sea Customs Act and the Foreign Exchange Regulation Act. The total real value of the goods as declared by the exporters on the relative shipping bills was about 70 lakhs; however, the F.O.B. value declared by them, on the basis of which foreign exchange would have been received by India in respect of these exports, was very much less. The appropriate statutory authority, namely, the Collector of Customs, Calcutta, is taking all necessary steps in connection with the disposal of the matter in accordance with the law, and some show-cause memos have already been issued.

#### Arrears of Property Tax

2465. **Shri P. C. Borooah:** Will the Minister of Home Affairs be pleased to state:

(a) whether a large amount of property tax for 1959-60 still remains to be realised in Delhi:

(b) if so, how much; and

(c) what action is being taken to recover the same?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). An amount of Rs. 154.6 lakhs in respect of property tax for 1959-60 remains to be realised in the area within the jurisdiction of the Delhi Municipal Corporation.

(c) As regards tax arrears due from the public, necessary action for recovery is being taken by adopting coercive measures. As far as the tax arrears from Government are concerned, Government have recently taken a decision regarding the basis on which such tax should be computed in respect of properties built prior to 26th January, 1950, and the actual work of ascertaining the amount payable by Government is in progress and payments will be made when this is completed. In respect of properties built after 26th January, 1950, no property tax will be payable to the Corporation by virtue of provision of section 119 of the Delhi Municipal

Corporation Act, 1957, and it has been decided that service charges at the rate of 75% of property tax should be paid for services rendered. The actual amounts which will be due in accordance with these decisions is being worked out and payments will be made early.

#### पुलिस भ्रष्टाचारों की सेवावधि बढ़ाना

२४६६. श्री मोती लाल मालवीय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) १९६० और १९६१ में दिल्ली प्रशासन के कितने अप्रतिबंधित (नान-टैक्नीकल) पुलिस भ्रष्टाचारों की सेवावधि बढ़ाई गई; और

(ख) उन की सेवावधि बढ़ाने के क्या विशेष कारण थे जब कि वे सेवानिवृत्त होने वाले थे ?

बाणिज्य तथा उद्योग मंत्री (श्री लाल बहादुर शास्त्री) : (क) कोई नहीं।

(ख) प्रश्न ही नहीं उठता।

#### Accumulation of Coal at Pitheads in Karanpur Area

2467. **Shri Raghunath Singh:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the National Coal Development Corporation intimated Government to close the mines in Karanpur area from next month due to the dangerous rate of accumulation of stock at the pitheads; and

(b) if so, action proposed to be taken in the matter?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) The National Coal Development Corporation have not made any proposal for a general closure of their mines in the Karanpura area. It is, however, true that transport to the extent required is not available yet to clear the pit-head stocks. If these accumu-